

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7978 of 2021

Deepak Kumar Rajak **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Binod Kr. Dubey, Advocate
For the State : Mr. Ravi Prakash, Spl.P.P.

02/07.09.2021 Heard Mr. Binod Kr. Dubey, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Rajpur P.S. Case No. 28 of 2021.

The petitioner and Shambhu Kumar Dangi were apprehended from a motorcycle and from the dicky of the motorcycle 435 gm. of brown sugar was recovered.

Learned counsel for the petitioner submits that the present petitioner has falsely been implicated in the present case. It has been stated that he was given Rs. 1,000/- by Rajesh Kumar Dangi in order to give the direction to Shambhu Kumar Dangi. Learned counsel submits that the statement of the accused persons corroborates the said facts. Learned counsel also adds that the petitioner is in custody since 07.04.2021.

Learned Spl.P.P. has opposed the prayer for bail of the petitioner.

In view of the fact that the petitioner was apprehended with Shambhu Kumar Dangi and the brown sugar which was recovered from the dicky of the motorcycle appears to be of a commercial quantity, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is accordingly rejected.

(Rongon Mukhopadhyay, J.)